

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO:104/99

Dated, this Thursday the 2nd of December 1999.

Smt.Parvatibai Genu More Applicant.

Shri.J.M.Tanpure Advocate for the
Applicant.

VERSUS

Union of India & 3 Ors. Respondents.

Shri R.K.Shetty Advocate for the
Respondents.

CORAM: HON'BLE SHRI B.N.BAHADUR, MEMBER(A)

- (i) To be referred to the Reporter or not?
- (ii) Whether it needs to be circulated other Benches of the Tribunal?
- (iii) Library?

B.N.Bahadur

(B.N.BAHADUR)
MEMBER(A)

abp

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:104/99.
DATED THE 2ND DAY OF DECEMBER,99.

CORAM:HON'BLE SHRI B.N.BAHADUR, MEMBER(A)

Smt.Parvatibai Genu More,
W/o.Late Genu Ramkrishna MORE,
Ex-Mazdoor (T.No.2225)
Central Vehicle Depot, Dehuroad,
R/at.Village Chikali, Tal.Havbeli,
Dist.Pune. ... Applicant.

By Advocate Shri J.M.Tanpure

v/s

1. Union of India,
Through the Secretary,
Ministry of Defence,
South Block,
New Delhi-110 001.
2. The Commandant,
Central AFV dEPOT,
KHADKI, pUNE-411 003.
3. The Commandant,
Ordnance Depot, Fort,
Allahabad.
4. The Commandant,
Command Hospital,
Wanawadi,
Pune-411 040. ... Respondents.

By Advocate Shri R.K.Shetty

(ORDER) (ORAL)

Learned counsels on both sides are present before us and
are heard.

2. At the outset Shri Tanpure makes a statement that he
would not like to press the reliefs in regard to Family Pension
as made out in paragraph 8(a). As regards prayer 8(b), he
reiterated that application for ex-gratia payments w.e.f. 24/7/93

...2/-

:2: 104/99

had now been replied to by Respondents. The first prayer i.e. for family pension is therefore disposed of as rejected.

3. In regard to the prayer for ex-gratia payments, ~~it is~~ ^{b/s} ~~regard to the prayer for ex-gratia payments, it is~~ stated by learned counsel for applicant that this may be granted in view of the positive statement made in the written statement of respondents dated 12 May, 1999. It is seen that Respondents have stated herein that "So far as her demand for exgratia is concerned, the applicant could be entitled to the same and has to apply for it..." Thus, it is conceded that the claim for ex-gratia payment is valid. This is confirmed by learned counsel for respondents before me today. The respondents also require that the application should be made as per rules for the ex-gratia payments. This is noted by the Tribunal.

4. In view of this position, this application is hereby disposed of as per orders/observations above. It is hoped that early action will be taken on the application for ex-gratia payment. No costs.

B.N.Bahadur

(B.N.BAHADUR)
MEMBER(A)